

Annexure-3

Name of the Corporate Debtor : M/s TIRUMALLA HAIR OIL INDIA PRIVATE LIMITED (under CIRP)

Date of commencement of CIRP : 12.12.2025

List of Creditors as on : 27.07.2026

List of secured financial creditors (other than financial creditors belonging to any class of creditors)
(Amount in ₹)

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Details of Security Held	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC						
1	The Maharashtra State Co-Op Bank Limited	26.12.2025	24,19,89,000	24,19,89,000	Secured Financial Creditor	24,19,89,000	-	No	14.94%	N.A.	N.A.	—	—	Note -1	
2	Mumbai District Central Co-Op Bank Limited	02.01.2026	66,19,91,271	659532839	Secured Financial Creditor	66,19,91,271	-	No	40.73%	N.A.	N.A.	2458432	—	Note -1	
3	Tata Capital Limited	27.02.2026 and 13.04.2026	37577358	37577358	Secured Financial Creditor	37577358	—	No	4.07%	N.A.	N.A.	—	—	Note -2	
4	Axis Bank Limited	26.12.2025	20000000	20000000	Secured Financial Creditor	20000000	—	No	40.26%	N.A.	N.A.	—	—	Note -3	
	TOTAL		94,15,57,629	95,90,99,197					100.00%			24,58,432	0		

The details of Security Interest each financial creditor wise are as follows:

Note 1 - The Maharashtra State Cooperative Bank Limited & Mumbai District Central Co-operative Bank Limited, respectively-

i. The Maharashtra State Cooperative Bank Limited holds First Pari Passu Charge along with Mumbai District Central Co-operative Bank Limited on:

a) MIDC's industrial plot bearing No. B-6, B-7, B-9 & B-10 situated at Beed Industrial Area, within village limits of Taraf Bobade, outside the limit of Municipal Council Beed, within the limits of Taluka and registration Sub-district Beed, District and Registration District Beed with all the factory buildings, office buildings, quarters for residential purposes, guest houses, warehouses and godowns, messuages, tenements and other structures now standing thereon and/ or now under construction thereon or which may hereafter be erected thereon or on any part thereof together with all and singular the houses, out-houses, wells, waters, water-courses, ways, paths, passages, lighter, liberties, privileges, easements, advantages and appurtenances whatsoever to the said Industrial Plot No.B-6, Industrial Plot No.B-7, Industrial Plot No.B-9 and Industrial Plot No.B-10 and their grounds, hereditaments and premises appertaining or with the same or any part thereof now or heretofore occupied or enjoyed therewith or reputed or known as part parcel or member or members thereof or be appurtenant thereto along with machinery may acquire and purchase at any given point of time in future for the purposes of setting up Hair Oil Project- together with all the buildings, messuages, tenements and structures standing thereon and/ or to be constructed/ erected thereon or on any part thereof owned by Corporate Debtor.

b) Pieces and parcels of leasehold lands, hereditaments, grounds and premises at MIDC, Beed being Industrial Plot No. B-6 admeasuring 750 Sq. meters, Industrial Plot No. B-7 admeasuring 750 Sq. meters, Industrial Plot No. B-9 admeasuring 540 Sq. meters and Industrial Plot No. B-10 admeasuring 540 Sq. meters, all situate, lying and being at MIDC Beed

Industrial Area, within village limits of Taraf Bobade, outside the limit of Municipal Council Beed, within the limits of Taluka and Registration Sub-District Beed, District and Registration District Beed, and more particularly described in Part I, Part II, Part III & Part IV of the First Schedule hereinabove written, together with all the factory buildings, office buildings, quarters for residential purposes, guest houses, warehouses and godowns, messuages, tenements and other structures now standing thereon and/ or now under construction thereon or which may hereafter be erected thereon or on any part thereof, together with all and singular the houses, outhouses, wells, waters, watercourses, ways, paths, passages, lights, liberties, privileges, easements, advantages and appurtenances whatsoever to the said Industrial Plot No. B-6, Industrial Plot No. B-7, Industrial Plot No. B-9 and Industrial Plot No. B-10 and their grounds, hereditaments and premises appertaining or with the same or any part thereof now or heretofore occupied or enjoyed therewith or reputed or known as part parcel or member or members thereof or be appurtenant thereto as also all further and other lands, hereditaments, grounds and premises which the Borrower and Mortgagor No. 1 may acquire and purchase at any given point of time in future for the purposes of setting up Hair Oil Project together with all the buildings, messuages, tenements and structures standing thereon and/ or to be constructed/ erected thereon or on any part thereof owned by Corporate Debtor.

c) All other plants, machinery, goods, articles, chattels, things, stores, motor trucks, motor cars, vehicles, typewriters, furniture's, fixtures, fittings and articles lying installed or erected or lying loose in the property described hereinabove or in any workshop for repairing or in transit or with any other person as mercantile agents owned by Corporate Debtor.

d) ALL and SINGULAR certain hair oil plant and machinery, engines, boilers, motors (whether fixed or moveable and whether attached to the said lands and buildings or not), equipment's, tools, utensils, appliances, accessories, electric and other installations, implements, spares, stores, furniture, fittings, computers, fixtures, things and other fixtures and movable articles and other fixed and current assets relating to or required to carry on hair oil project acquired and purchased and installed, erected, embedded and attached or affixed to anything that is embedded or kept or lying loose on the said lands

and buildings by the Borrower and Mortgagor No.1 and all other plant and machinery and other articles ordered by the Borrower and Mortgagor No.1 and brought in, placed upon, installed and erected and embedded and attached or affixed to anything that is embedded or kept or lying loose on the said lands and buildings as well as those in the custody of any persons who have the mercantile agency of the Borrower and Mortgagor No.1, as also all other items of plant and machinery which now are or which shall at any time hereafter during the continuance of this security be brought in, placed upon, installed, erected or embedded or attached or affixed to anything that is embedded or kept or lying loose on the said lands and buildings by the Borrower and Mortgagor No.1 for the purpose of its business of hair oil factory at Taraf Bobade, outside the limits of Municipal Council Beed, within the limits of Taluka and Registration Sub-District Beed, District and Registration District Beed and more particularly described in Part I, Part II, Part III & Part IV of the First Schedule hereunder written, together with all the factory buildings, office buildings, quarters for residential purposes, guest houses, warehouses and godowns, messages, tenements and other structures now standing thereon and/ or now under construction thereon or which may hereafter be erected thereon or on any part thereof together with all and singular the houses, outhouses, wells, water, water- courses, ways, paths, passages, lights, liberties, privileges, easements, advantages and appurtenances whatsoever to the said Industrial Plot No. B-6, Industrial Plot No. B-7, Industrial Plot No. B-9 and Industrial Plot No. B-16 and their grounds, hereditaments and premises appurtenant or with the same or any part thereof now or heretofore occupied or enjoyed therewith or reputed or known as part, parcel or member or members thereof or be appurtenant thereto as also all future other land, hereditaments, grounds and premises which Borrower and Mortgagor No.1 may acquire and purchase at any given point of time in future for the purposes of setting up Hair Oil Project together with all the buildings, messuages, tenements and structures standing thereon and/ or to be constructed/ erected thereon or on any part thereof owned by Corporate Debtor.

e) MIDC Industrial Plot bearing No. B-4 (Part) admeasuring 837.50 Sq. mtrs, situated at Beed Industrial Area within village limits of Taraf Bobade, outside the limit of Municipal Council Beed, within the limits of Taluka and Registration Sub-District Beed, District and Registration District Beed, along

with the factory building and other structures constructed thereon and future construction to be constructed on said piece of land owned by Corporate Debtor.

f) MIDC Industrial Plot bearing No. B-4 admeasuring 1170 Sq. mtrs, Beed Industrial Area within village limits of Taraf Bobade, outside the limit of Municipal Council Beed, within the limits of Taluka and Registration Sub-District Beed, District and Registration District Beed, along with the factory building and other structures constructed thereon and future construction to be constructed on said piece of land owned by Corporate Debtor.

g) MIDC Industrial Plot bearing No. B-5 admeasuring 762 Sq. mtrs, Beed Industrial Area within village limits of Taraf Bobade, outside the limit of Municipal Council Beed, within the limits of Taluka and Registration Sub-District Beed, District and Registration District Beed, along with the factory building and other structures constructed thereon and future construction to be constructed on said piece of land owned by Corporate Debtor.

h) MIDC Industrial Plot bearing No. B-12 admeasuring 531 Sq. mtrs, Beed Industrial Area within village limits of Taraf Bobade, outside the limit of Municipal Council Beed, within the limits of Taluka and Registration Sub-District Beed, District and Registration District Beed, along with the factory building and other structures constructed thereon and future construction to be constructed on said piece of land owned by Corporate Debtor.

i) ALL AND SINGULAR certain hair oil plant and machinery, engines, boilers, motors (whether fixed or moveable and whether attached to the said lands and buildings or not), equipment, tools, utensils, appliances, accessories, electric and other installations, implements, spares, stores, furniture, fittings, computers, fixtures, things and other fixtures and movable articles and other fixed and current assets relating to or required to carry on hair oil project acquired and purchased and installed, erected, embedded and attached or affixed to anything that is embedded or kept or lying loose on the said lands and buildings by the Borrower and Mortgagor No.1 and all other plant and machinery and other articles ordered by the Borrower and Mortgagor No.1 and brought in, placed upon, installed and erected and embedded or attached or

affixed to anything that is embedded or kept or lying loose on the said lands and buildings as well as those in the custody of any persons who is/ are the Mercantile Agents of the Borrower and Mortgagor No.1 as also all other items of plant and machinery which now are or which shall at any time hereafter during the continuance of this security be brought in, placed upon, installed, erected or embedded or affixed to anything that is embedded or kept or lying on the said land and building by the Borrower and Mortgagor No.1 for the purpose of its business of hair oil factory at Taraf Bobade, outside the limit of Municipal Council Beed, within the limits of Taluka and Registration Sub-District Beed, District and Registration District Beed more particularly described in Part A, B, C, D of the Fifth Schedule hereinabove written together with all the factory buildings, office buildings, quarters for residential purposes, guest houses, warehouses and godowns, messuages, tenements and other structures now standing thereon and/ or now under construction thereon or which may hereafter be erected thereon or on any part thereof together with all and singular the houses, out-houses, wells, watercourses, ways, paths, passages, lights, liberties, privileges, easements, advantages and appurtenances whatsoever to the said Industrial Plot No. B-4 (Part), B-4, B-5 and B-12 and their grounds, hereditaments and premises appertaining or with the same or any part thereof now or heretofore occupied or enjoyed therewith or reputed or known as part parcel or member thereof or appurtenant thereto as also all further other lands, hereditaments, grounds and premises which the Borrower and Mortgagor No.1 may acquire and purchase at Sub Registrar Beed owned by Corporate Debtor.

j) Piece and parcel of land hereditaments, grounds and premises admeasuring OH 20R & Piece and parcel of land hereditaments, grounds and premises admeasuring OH 17.SOR in Survey No.16 situate, lying and being at village Bahirwadi, Taluka - Beed, District Beed and registration Sub-district Taluka Beed and within the limits of Beed Zilla Parishad owned by Ms. Archana Kute.

k) All that pieces or parcels of Industrial Land bearing Gat No. 164 admeasuring 20 Aares and Gat No. 166 admeasuring 66 Aares of Village Kawadgaon (BK), Taluka Wadwani, District Beed within the Registration Sib-District of Wadwani and Registration District Beed owned by M/s Tirumalla Agro Industries Private Limited.

l) Residential Row House No. 3 admeasuring plot Area 68.52 sq. mts. and constructed area 84.81 sq. mts. and Row House No. 4 admeasuring plot Area 68.52 sq. mts. and constructed area 84.81 sq. mts. Both situated at Mauli Residency, on Cat No. 44, Plot no. 168 A, Band Plot no. 169 A, B of Indewadi, Taluka and District Jalna owned by Mr. Suresh Kute.

m) Residential Premises No. 4 admeasuring 58.00 sq.ruts. and Residential Premises No. 5 admeasuring 92.75 sq. mts at Chandrama Complex, Subhash Road, District Beed, owned by Mr. Suresh Kute.

Note -2 Tata Capital Limited-

i. First & Exclusive Charge on:

- a) 11 Units of TATA 1618 Chassis;
- b) 15 Units of TATA Ultra 1014 Chassis;
- c) 15 Units of TATA LPT 1212 Chassis;
- d) 15 Units of TATA LPT 1412 Chassis;
- e) 15 Units of TATA Ultra 1518 Chassis;
- f) 15 Units of TATA Ultra 814 Chassis;
- g) 11 Units of TATA LPT 1618 Body;
- h) 15 Units of TATA LPT 1212 Body;
- i) 15 Units of TATA ULTRA 1518 Body;
- j) 15 units of TATA LPT 1412 Body;
- k) 30Units of TATA ULTRA 1014 Body;
- l) 11 Units of TATA LPT 1618 TC Chassis;
- m) 15 Units of TATA Ultra 1518 Chassis;
- n) 30 Units of TATA Ultra 1014 Chassis;
- o) 15 Units of TATA LPT 1412 Chassis;
- p) 15 Units of TATA LPT 1212 Chassis.

ii. Second Charge over existing primary and collateral securities, on second charge basis (under National Credit Guarantee Trustee Company Ltd (NCGTC) Scheme):

- a) 11 Units of TATA 1618 Chassis;
- b) 15 Units of TATA Ultra 1014 Chassis;

- c) 15 Units of TATA LPT 1212 Chassis;
- d) 15 Units of TATA LPT 1412 Chassis;
- e) 15 Units of TATA Ultra 1518 Chassis;
- f) 15 Units of TATA Ultra 814 Chassis;
- g) 11 Units of TATA LPT 1618 Body;
- h) 15 Units of TATA LPT 1212 Body;
- i) 15 Units of TATA ULTRA 1518 Body;
- j) 15 units of TATA LPT 1412 Body;
- k) 30 Units of TATA ULTRA 1014 Body.

iii. Second Charge on the existing security and security created out of Fast Track Loan and Second Charge in favour of NCGTC:

- a) 11 Units of TATA LPT 1618 TC;
- b) 15 Units of TATA Ultra 1518 ICV;
- c) 30 Units of TATA Ultra 1014;
- d) 15 Units of TATA LPT 1412;
- e) 75 Units of LCV BODY;
- f) 11 Units of MHCV BODY;
- g) 15 Units of TATA LPT 1212.

* Out of the vehicles listed above belonging to the Corporate Debtor, Tata Capital has sold 11 vehicles, and the Resolution Professional now has possession of only one vehicle.

Note -3 Axis Bank Limited-

- i. First & Exclusive Charge on:
 - a) All that piece and parcel of Non-Agricultural land at Survey No 48, Village Kasabe Beed, Taraf Khod which is out of the boundaries of municipal council admeasuring 01 Hectare and 05 Aar together with all the buildings and structures thereon, fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future owned by Mr. Suresh Kute and Tirumalla Groundnuts Industries India Private limited.

b) All that Piece and parcel of Commercial office premises No 1504, 15th Floor, "Greenscape" Cyber One Premises Co Operative Society Limited located at Plot No 4 and 6, Sector 30 A, Vashi Taluka and Dist Thane admeasuring 70 Sq mtrs carpet area together with the right to use common areas of the building, the right to use water closet, drainage, lavatories and other conveniences and facilities, amenities in or upon or pertaining to or connected to the flat / unit / office premises, both present and future and easementary rights and together with all fixtures and fittings, both present and future owned by Corporate Debtor.

c) All that Piece and parcel of Commercial office premises No 1605, 16th Floor, "Greenscape" Cyber One Premises Co Operative Society Limited located at Plot No 4 and 6, Sector 30 A, Vashi Taluka and Dist Thane admeasuring 57.59 Sq mtrs carpet area together with the right to use common areas of the building, the right to use water closet, drainage, lavatories and other conveniences and facilities, amenities in or upon or pertaining to or connected to the flat/ unit/ office premises, both present and future and easementary rights and together with all fixtures and fittings, both present and future owned by M/s. Tirumalla Oil Refinery Private Limited.